

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 20246 OF 2009

Between:

1. K. Purushotham Rao, S/o.Hanmanth Rao, Aged 54 years, Occ: Agriculture, President, Mandal Praja Parishad, Yalal Mandal, Ranga Reddy District.
2. P. Mahipal Reddy, S/o. Madhav Reddy, aged 42 years, Occ: Agriculture, ZPTC member, Vikarabad, Ranga Reddy District.
3. S. Srinivas, S/o. Venkataiah, Aged 45 years, Occ: Agriculture, ZPTC member, Yalal Ranga Reddy District.

...PETITIONERS

AND

1. The State of Andhra Pradesh, Rep. by its Principal Secretary, Panchayat Raj and Rural Development, Secretariat, Hyderabad.
2. The Commissioner of Panchayat Raj (Rural Development), Urdu Galli, Hyderguda, Hyderabad.
3. The District Collector (DPC), Ranga Reddy District at Khairtabad, Hyderabad.
4. The Project Director, DWMA, Office of the Collector, Ranga Reddy District, Khairtabad, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction more particularly in the nature of WRIT OF MANDAMUS declaring the G.O.Ms.No 271 Panchayat Raj and Rural Development (RD-II) department dated 8-9-09 issued by the 1st respondent as arbitrary and illegal and contradiction of the provisions of National Rural Employment Guarantee Act, 2005 and consequently set aside as the same.

I.A. NO: 1 OF 2009(WPMP. NO: 26422 OF 2009)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the operation of G.O.Ms.No 271 Panchayat Raj and Rural Development (RD-II) department issued by the 1st respondent, pending disposal of the Writ Petition.

I.A. NO: 2 OF 2010(WPMP. NO: 7379 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to clarify that the execution of works under G.O.Ms.no. 271 dated 8.9.09 issued by the 1st respondent shall be in strick accordance with the NREGA Act and more particularly sec. 13 of the NREGA Act.

Counsel for the Petitioners: SRI VIJAY KUMAR HEROOR

**Counsel for the Respondents: GP FOR PANCHAYAT RAJ AND
RURAL DEVELOPMENT**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.20246 of 2009

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vijay Kumar Heroor, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. VENKAIAH
ASSISTANT REGISTRAR

SECTION OFFICER

To,

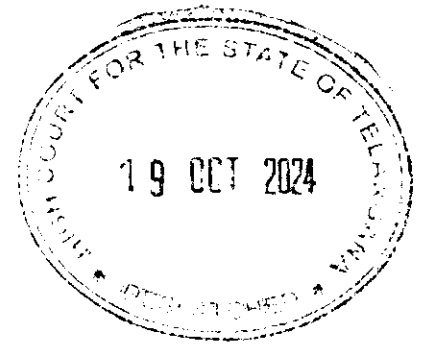
1. One CC to SRI VIJAY KUMAR HEROOR, Advocate [OPUC]
2. Two CCs to GP for Panchayat Raj and Rural Development, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

MP
GJP

Rml

HIGH COURT

DATED:21/08/2024



ORDER

WP.No.20246 of 2009

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

*68MG
27/9/24.*